

DIVISION BENCH

ITEM NO. 114

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (IB) No.333/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd May, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	AMIT OMPRAKASH CHAWLA V/S GRACE INFRAVENTURES PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL HEARING:

Ms. Sonia Chawla, Authorized Representative

: *For the Financial Creditor*

Sh. Anil Kumar, PCS

: *For the Corporate Debtor*

ORDER

Ld. Authorized Representative for the Financial Creditor and Ld. PCS for the Corporate Debtor present.

- 1.** Ld. Authorized Representative for the Financial Creditor states that the name of the proposed IRP having valid AFA would be filed within three days' time. Let the needful be done as stated above.
- 2.** It is also noted that the reply on behalf of the respondents has not been filed so far. Ld. PCS representing the Corporate Debtor further states that a last opportunity may be granted for filing reply to the main petition.
- 3.** Let the needful be done within a period of two weeks by serving an advance copy to the opposite side, failing which, the right to file reply will be struck off. Thereafter, rejoinder if any, be filed within a week with an advance copy to be supplied to the Ld. PCS representing the Corporate Debtor.
- 4.** Let the matter to come up for further hearing on 7th July, 2023.

-Sd-

(Ashish Verma)

Member (Technical)

-Sd-

(Praveen Gupta)

Member (Judicial)

22nd May, 2023

*Kavya Prakash Srivastava
(Stenographer)*